

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.14/81 SCHEDULED
ON 26.11.2014.

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 14/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 26.11.2014, was actually held on 08.01.2015 at 03:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3.	Shri Gajraj Singh, Deputy I.A.	DHI
4.	Shri Kanwalinder Singh Sodhi, Assistant Director	MSME
5.	K.C. Raju, Deputy DG, NC-II	DGFT
6.	Shri Haradhan Das, FTDO	DGFT

Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date: 24.02.2015
Decision: NC noted that MSME Deficiency letter was issued to firm on 11.11.2014. As no reply from the firm has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date: 24.02.2015
Decision: NC noted that C&PC issued deficiency letter directly to the firm on 17.10.2014 followed by a reminder from NC on 09.12.2014. However, no reply from the firm has been received. Therefore, NC decided to send final reminder to firm to expedite reply failing which NC will be constrained to reject the case with direction to firm to pay applicable custom duty with interest for EODC. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME through a D.O. letter from the Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Rejected
HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	
Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 19.07.2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for EODC. RA may take necessary consequential action accordingly.			

5	Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at DIT. Hence NC decided to send a reminder to DIT through a D.O. letter from Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

6	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date: 24.02.2015
Decision: NC observed that DIT has issued a letter dated 11.12.2014 to firm asking them to depute their representative for technical discussion. Comments from DIT are awaited. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

7	Case No.:44/4/81-ALC2/2013	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/161/2014-TSW/7 dated 08.01.2015 as under:-				
1. Words "Size Al 18/4.47 mm + Steel1/4.47 MM" may be suffixed with the description of export product. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 92.18 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7. 3. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 11.975 MT as 1.01 Kgs./Kg. content in the export product.				
Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable				

consequential action accordingly.

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please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder through a D.O. letter from Chairman to MSME to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 8/14/81-ALC2/2013	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date: 0210189458 08.05.2013	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MOEF. Hence NC decided to send a reminder through a D.O. letter from Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 4/11/81-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00318/AM15/	RLA File :52/24/040/00048/AM13/	Lic.No/Date: 5210039760 17.05.2013	Defer Date: 24.02.2015
Decision: NC decided to send a deficiency letter to the firm as per recommendation of DIPP representative present in NC meeting on 08.01.2015 as under:- 1. Sl.No.3, 4,5,11 & 14 of Standard Deficiency Format.			

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at DIPP. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 1/5/81-ALC2/2014	Party Name: ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date: 1110027515 06.06.2013	Defer Date: 24.02.2015
Decision: NC noted that the DHI D/L has been sent to firm on 05.01.2015. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 12/11/81-ALC2/2013	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date: 1110027518 10.06.2013	Defer Date: 24.02.2015
Decision: NC observed that DIT has issued a letter dated 01.12.2014 to firm asking them to furnish requisite information to enable them to send comments. The Committee also decided			

to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

17	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at DIT. NC decided to send a DO from the Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

18	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 24.02.2015
Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

19	Case No.:51/11/81-ALC2/2014	Party Name: HINDUSTHAN VIDYUT PRODUCTS LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00365/AM15/	RLA File :05/26/040/00172/AM14/	Lic.No/Date:0510367987 09.10.2013	Defer Date: 24.02.2015
Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee				

also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

20	Case No.: 3/2/81-ALC2/2014	Party Name: BILCARE LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date: 3110060658 11.10.2013	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued on 10.09.2014 to the firm followed by reminder dated 09.12.2014. As reply of the firm has not been received, NC decided to send final reminder to firm to expedite reply failing which NC will be constrained to reject the case with direction to firm to pay applicable custom duty with interest for EODC. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

21	Case No.: 36/2/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00037/AM15/	RLA File :03/95/040/00783/AM14/	Lic.No/Date: 0310763662 30.12.2013	Defer Date: 24.02.2015
	Decision: NC noted that reply of the firm to the D/L of DIPP has been forwarded to them for comments which are awaited. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 24.02.2015.			

22	Case No.: 59/2/81-ALC2/2014	Party Name: LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00060/AM15/	RLA File :03/95/040/00752/AM14/	Lic.No/Date: 0310764005 01.01.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm on 11.11.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of			

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the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 20/2/81-ALC2/2014	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date: 0710101166 07.01.2014	Defer Date: 24.02.2015
23 Decision: NC noted that application of the firm has been forwarded to DHI for comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 6/2/81-ALC2/2014	Party Name: DELITE ENGINEERS PVT LTD	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date: 3410038999 13.01.2014	Defer Date: 24.02.2015
24 Decision: NC noted that Deficiency letter was issued to the firm on 10.09.2014 followed by a reminder on 09.12.2014. As reply of the firm has not been received, NC decided to send a final reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 9/2/81-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Rejected
HQ File :01/81/050/00010/AM15/	RLA File :03/95/040/00815/AM14/	Lic.No/Date: 0310766050 13.01.2014	
25 Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 17/07/2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for EODC. RA may take necessary consequential action accordingly.			

26	Case No.: 35/2/81-ALC2/2014	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at MOEF. NC decided to issue a D.O. letter through Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

27	Case No.: 61/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to DHI for comments on 1.1.2015. NC decided to issue a D.O. letter through Chairman to DHI to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

28	Case No.: 62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to DHI for comments on 1.1.2015. NC decided to issue a D.O. letter through Chairman to DHI to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to				

UDYOG BHAWAN, NEW DELHI
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
UDYOG BHAWAN, NEW DELHI

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PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.:91/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date: 24.02.2015
29 Decision: NC noted that Deficiency letter was issued to the firm on 10.09.2014 followed by a reminder on 09.12.2014. As reply of the firm has not been received, NC decided to send a final reminder to firm to expedite reply. The firm has confirmed that supply of goods required in connection with petroleum operations undertaken under petroleum mining leases. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly, the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 24.02.2015.			

Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 24.02.2015
30 Decision: NC noted that reply of the firm has been sent to DHI for comments on 1.1.2015. NC decided to issue a D.O. letter through Chairman to DHI to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:26/2/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Rejected
HQ File :01/81/050/00027/AM15/	RLA File :34/24/040/00259/AM14/	Lic.No/Date:3410039133 29.01.2014	
31 Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 17/07/2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for			

EODC. RA may take necessary consequential action accordingly.

32	Case No.: 1/26/81-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Rejected
	HQ File :01/81/050/00477/AM14/	RLA File :07/24/040/00384/AM14/	Lic.No/Date:0710101784 30.01.2014	
Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 17/07/2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for EODC. RA may take necessary consequential action accordingly.				

33	Case No.: 43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to MSME for comments on 07.01.2015. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

34	Case No.: 13/2/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00014/AM15/	RLA File :05/24/040/00396/AM14/	Lic.No/Date:0510378048 03.02.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to DHI for comments on 07.01.2015. The firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 24.02.2015.				

35	Case No.: 15/2/81-ALC2/2014	Party Name:VINEY CORPORATION PVT. LTD.	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00016/AM15/	RLA File :05/24/040/00337/AM14/	Lic.No/Date:0510378011 03.02.2014	Defer Date: 24.02.2015
Decision: NC noted that application of the firm has been forwarded to C&PC as per recommendation of DHI dated 08.10.2014 for comments. NC decided to send a reminder to C&PC for reply. The Committee also decided to check from firm whether it is a case of				

Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 17/2/81-ALC2/2014	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date: 0510378008 03.02.2014	Defer Date: 24.02.2015
Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 27/2/81-ALC2/2014	Party Name: JINDAL SAW LTD	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date: 0510378408 05.02.2014	Defer Date: 24.02.2015
Decision: NC noted that comments of DIPP vide U.O. No. 12/141/2014-TSW/59 dated 05.11.2014 has been received. However, firm vide its E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for Deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly, the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 24.02.2015.			

Case No.: 71/2/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 14/81-ALC2/2014	Status: Deferred
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		26.11.2014	
HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at MOEF. NC decided to issue a D.O. letter through Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 24.02.2015
39	Decision: NC noted that the case is under examination at DOT. NC decided to issue a D.O. letter through Chairman to DOT to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.		

Case No.:69/2/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Rejected
HQ File :01/81/050/00070/AM15/	RLA File :02/24/040/00160/AM14/	Lic.No/Date:0210199950 12.02.2014	
40	Decision: The Committee observed that (i) firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for Deemed export(PAC). supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly, the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. (ii) Further,		

vide letter dated 09.06.2014, following information were also sought from firm (a) Information in respect of Sl. No. 5 of Standard Deficiency Format (b) Total length of export item (c) Detailed calculations for the quantities of import items at Sl. No. 2 to 4, supported by coating thickness and coating areas in the export product and wastages claimed. Since no reply has been received from firm providing above information despite letter dated 09.06.2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014, the committee decided to reject the case with direction to firm to pay applicable custom duty with interest for EODC Copy of application. RA may take necessary consequential action accordingly.

41	Case No.:12/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date: 0510379333 13.02.2014	Defer Date: 24.02.2015
	Decision: NC noted that the case is under examination at DOT. NC decided to issue a D.O. letter through Chairman to DOT to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

42	Case No.:45/2/81-ALC2/2014	Party Name: METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00046/AM15/	RLA File :04/24/040/00256/AM14/	Lic.No/Date: 0410155212 14.02.2014	Defer Date: 24.02.2015
	Decision: NC noted that reply of the firm has been sent to MSME for comments. The firm has confirmed that the above AA has been obtained for physical export. The case stands deferred to 24.02.2015.			

43	Case No.:92/2/81-ALC2/2014	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date: 0810128877 14.02.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm on 10.09.2014 followed by a reminder on 09.12.2014. As reply of the firm has not been received, NC decided to issue a final reminder to firm. The firm has confirmed that supply of goods required in connection with petroleum operations undertaken under petroleum mining leases. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and			

Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly, the Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 24.02.2015.

44	Case No.: 44/2/81-ALC2/2014	Party Name: DIANA METALS	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00045/AM15/	RLA File :04/24/040/00261/AM14/	Lic.No/Date:0410155395 19.02.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm on 10.09.2014 followed by a reminder on 09.12.2014. As reply of the firm has not been received, NC decided to send a final reminder to firm to expedite reply. However, the firm has confirmed that the above AA has been obtained for physical export. The case stands deferred to 24.02.2015.			

45	Case No.: 72/2/81-ALC2/2014	Party Name:DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00073/AM15/	RLA File :05/23/040/00445/AM14/	Lic.No/Date:0510379889 20.02.2014	Defer Date: 24.02.2015
	Decision: NC noted that the case is under examination at MSME. NC decided to issue a D.O. letter through Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

46	Case No.: 93/2/81-ALC2/2014	Party Name: GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00094/AM15/	RLA File :08/24/040/00519/AM14/	Lic.No/Date:0810129043 20.02.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(45)/2014-ME dated 10.11.2014 as under:- "Taking cue from C-3, norms may be fixed as follows:- 'Import may be allowed for 24.72 MT inclusive of 3% wastage'. The firm has confirmed that the above AA has been obtained for physical exports. RA may			

take suitable consequential action accordingly.

Case No.: 81/2/81-ALC2/2014	Party Name: ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00082/AM15/	RLA File :05/23/040/00465/AM14/	Lic.No/Date:0510380018 21.02.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to the firm on 10.12.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 24/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at DOT. Hence NC decided to send a reminder to DOT through a D.O. letter from Chairman to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 86/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at DOT. Hence NC decided to send a reminder to DOT through a D.O. letter from Chairman to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty			

saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

50	Case No.: 2/2/81-ALC2/2014	Party Name: BILCARE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Rejected
	HQ File :01/81/050/00003/AM15/	RLA File :31/83/040/00236/AM14/	Lic.No/Date:3110062954 07.03.2014	
Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 17/07/2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for EODC. RA may take necessary consequential action accordingly.				

51	Case No.: 73/2/81-ALC2/2014	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Rejected
	HQ File :01/81/050/00074/AM15/	RLA File :34/24/040/00285/AM14/	Lic.No/Date:3410039465 10.03.2014	
Decision: NC decided to reject the case due to non-submission of reply by the firm to the Deficiency letter issued on 17/07/2014 followed by reminder on 09.09.2014 and Final reminder dated 09.12.2014 with direction to firm to pay applicable custom duty with interest for EODC. RA may take necessary consequential action accordingly.				

52	Case No.: 41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to MSME on 29.12.2014 for comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

53	Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 24.02.2015
Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee				

also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

54	Case No.:4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date: 24.02.2015
Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/104 dated 07.08.2014 has been received. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

55	Case No.:30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	Defer Date: 24.02.2015
Decision: NC decided to issue a deficiency letter to firm as per DHI recommendations vide U.O. No. 3(89)/Steel Sh./MPP/2014/TSW(B) dated 08.08.2014 as under:-				
1. Information as per Sl.No. 3,4,5 & 11 of SDL separately for Fin Wall Transformer Tanks and corrugated Fin Walls. 2. Justification for the quantity of Steel Grits and clarify whether Steel Grits can be reused for surface finish operation.				
The firm vide its email dated 31.08.2014 has informed that the above AA has been obtained for physical exports. The case stands deferred to 24.02.2015.				

56	Case No.:10/8/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00221/AM15/	RLA File :03/95/040/00087/AM15/	Lic.No/Date:0310781242 09.05.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide				

U.O. No3(97)/Trsf./NISC./2014/TSW(B) Dated 5.1.2015 as under:-

1. Description of export product may be modified as CRGO laminations for transformer.
2. The word relevant grade may be added in the description of imported inputs and their quantity may be allowed as per existing SION C-323.

RA may take suitable consequential action accordingly.

57	Case No.: 27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

58	Case No.: 12/8/81-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00223/AM15/	RLA File :03/95/040/00097/AM15/	Lic.No/Date:0310781675 15.05.2014	Defer Date: 24.02.2015
	Decision: NC noted that reply of the firm has been sent to DHI for comments. NC decided to issue a D.O. letter through Chairman to DHI to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

59	Case No.: 13/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00224/AM15/	RLA File :03/95/040/00121/AM15/	Lic.No/Date:0310781628 15.05.2014	Defer Date: 24.02.2015

Decision: NC noted that reply of the firm has been sent to DIPP for comments on 07.01.2015. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 2/5/81-ALC2/2014	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00152/AM15/	RLA File :05/24/040/00071/AM15/	Lic.No/Date:0510386820 19.05.2014	Defer Date: 24.02.2015
60 Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 6/8/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00217/AM15/	RLA File :03/95/040/00094/AM15/	Lic.No/Date:0310781996 19.05.2014	Defer Date: 24.02.2015
61 Decision: NC noted that reply furnished by the firm is not proper/complete. Therefore, NC decided to send reminder to furnish proper/complete reply. The firm has confirmed that the above AA has been obtained for physical export. The case stands deferred to 24.02.2015.			

Case No.: 16/8/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00227/AM15/	RLA File :07/24/040/00061/AM15/	Lic.No/Date:0710104519 27.05.2014	
62 Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. 12/103/2014-TSW/117 dated 07.08.2014 as under:- 1. Words "Copper conductor" may be suffixed with the description of export product. 2. Net Weight of export product may be specified as 4620 Kgs.			

3. Quantity of import item may be allowed as applied for i.e. 2130 Kgs. as 1.01 Kgs./Kg. content in the export product.

Firm has informed that the above AA is obtained for deemed export. Supply is to Mega Power project of West Bengal. RA may take suitable consequential action accordingly.

Case No.:29/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00240/AM15/	RLA File :03/95/040/00163/AM15/	Lic.No/Date:0310783276 28.05.2014	Defer Date: 24.02.2015
63 Decision: NC noted that reply of the firm has been sent to DHI for comments. NC decided to send the reply again to DHI as it is not received by them. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:38/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	Defer Date: 24.02.2015
64 Decision: NC noted that the case is under examination at MOS. The case stands deferred to 24.02.2015.			

Case No.:39/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00250/AM15/	RLA File :56/24/040/00003/AM15/	Lic.No/Date:5610004268 29.05.2014	Defer Date: 24.02.2015
65 Decision: NC noted that the case is under examination at MOS. The case stands deferred to 24.02.2015.			

Case No.:40/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00251/AM15/	RLA File :56/24/040/00002/AM15/	Lic.No/Date:5610004267 29.05.2014	Defer Date: 24.02.2015
66 Decision: NC noted that the case is under examination at MOS. The case stands deferred to 24.02.2015.			

Case No.:41/8/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00252/AM15/	RLA File :13/24/040/00008/AM15/	Lic.No/Date:1310047221 29.05.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide 12/161/2014-TSW/67 dated 08/01/2015 as under:-			
67	1. Net weight of export product may be specified as 22396 Kgs. 2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 16164 Kgs. on net to net basis. 3. Quantity of import item No. 2 viz. XLPE Compound may be allowed as applied for i.e. 6223 Kgs. on net to net basis .		
The firm has confirmed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.			

Case No.:42/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
68 HQ File :01/81/050/00253/AM15/	RLA File :56/24/040/00004/AM15/	Lic.No/Date:5610004269 29.05.2014	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at MOS. The case stands deferred to 24.02.2015.			

Case No.:43/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
69 HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at MOS. The case stands deferred to 24.02.2015.			

Case No.:4/8/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
70 HQ File :01/81/050/00215/AM15/	RLA File :03/95/040/00148/AM15/	Lic.No/Date:0310783667 30.05.2014	Defer Date: 24.02.2015
Decision: NC noted that reply of the firm has been sent to DIPP for comments on 29.12.2014. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii)			

CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.:7/8/81-ALC2/2014	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00218/AM15/	RLA File :07/24/040/00070/AM15/	Lic.No/Date:0710104603 30.05.2014	Defer Date: 24.02.2015
71 Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:36/8/81-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00247/AM15/	RLA File :03/95/040/00171/AM15/	Lic.No/Date:0310783827 30.05.2014	
72 Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/161/2014-TSW/72 dated 08/01/2015 as under:-			
1. Net weight of export products at Sl. No. 1 & 2 may be specified as 4511.91 MT& 40.274 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue form SION C-1394. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.10Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue form SION C-1394. 4. Quantity of import item at Sl. No. 3 may be allowed as 1.075Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue form SION C-1394. 5. Quantity of import item at Sl. No. 4 may be allowed as 30.15 MT as 1.04Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue form SION C-7. 6. Words " 7/3.45mm" may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 1.02Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue form SION C-7. The firm has confirmed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.			

73	Case No.:18/8/81-ALC2/2014	Party Name: MANDEEP	Meet No/Date:14/81-	Status:
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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	CABLE PVT.LTD.	ALC2/2014 26.11.2014	Deferred
HQ File :01/81/050/00229/AM15/	RLA File :05/24/040/00025/AM15/	Lic.No/Date:0510388013 02.06.2014	Defer Date: 24.02.2015
Decision: NC noted that deficiency letter issued to the firm on 10.09.2014 followed by a reminder from NC on 11.12.2014. However, no reply from the firm has been received. Therefore, NC decided to send final reminder to firm to expedite reply failing which NC will be constrained to reject the case with direction to firm to pay applicable custom duty with interest for EODC. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

74	Case No.:9/8/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00220/AM15/	RLA File :05/23/040/00097/AM15/	Lic.No/Date:0510388033 03.06.2014	Defer Date: 24.02.2015
Decision: NC noted that the firm has surrendered the above mentioned AA vide their letter dated 27.10.2014. NC decided to get it confirmed from CLA, New Delhi whether the firm has actually surrendered the above AA. The case stands deferred to 24.02.2015.				

75	Case No.:33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MOEF. Hence NC decided to send a D.O. letter from Chairman to MOEF to expedite comments. The case stands deferred to 24.02.2015.				

76	Case No.:3/8/81-ALC2/2014	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00214/AM15/	RLA File :32/24/040/00004/AM15/	Lic.No/Date:3210076736 06.06.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In				

case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 8/8/81-ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00219/AM15/	RLA File :03/95/040/00196/AM15/	Lic.No/Date:0310784688 06.06.2014	Defer Date: 24.02.2015
77 Decision: NC noted that reply of the firm has been sent to DIPP on 07.01.2015 for comments which are awaited. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 24/8/81-ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00235/AM15/	RLA File :03/95/040/00197/AM15/	Lic.No/Date:0310784690 06.06.2014	Defer Date: 24.02.2015
78 Decision: NC noted that reply of the firm has been sent to DIPP for comments which are awaited. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 32/8/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00243/AM15/	RLA File :03/95/040/00173/AM15/	Lic.No/Date:0310784579 06.06.2014	Defer Date: 24.02.2015
79 Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In			

case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

80	Case No.:1/8/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00212/AM15/	RLA File :04/24/040/00016/AM15/	Lic.No/Date:0410158546 10.06.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI to expedite comments. The case stands deferred to 24.02.2015.				

81	Case No.:28/8/81-ALC2/2014	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00239/AM15/	RLA File :05/24/040/00108/AM15/	Lic.No/Date:0510388531 10.06.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 24.02.2015.				

82	Case No.:34/8/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00245/AM15/	RLA File :02/24/040/00042/AM15/	Lic.No/Date:0210204012 10.06.2014	Defer Date: 24.02.2015
Decision: NC noted that deficiency letter issued to the firm on 10.09.2014 followed by a reminder from NC on 10.12.2014. However, no reply from the firm has been received. Therefore, NC decided to send final reminder to firm to expedite reply failing which NC will be constrained to reject the case with direction to firm to pay applicable custom duty with interest for EODC. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

83	Case No.:23/8/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81- ALC2/2014	Status: Deferred
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		26.11.2014	
HQ File :01/81/050/00234/AM15/	RLA File :05/24/040/00117/AM15/	Lic.No/Date:0510388777 17.06.2014	Defer Date: 24.02.2015
Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/143 dated 07.08.2014 has been received. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:2/8/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00213/AM15/	RLA File :05/23/040/00127/AM15/	Lic.No/Date:0510389042 24.06.2014	Defer Date: 24.02.2015
Decision : NC decided to issue a deficiency letter to firm as per DIPP recommendations vide U.O. No.12/161/2014-TSW/84 dated 08 /01/2015 as under:-			
1. Total requirement of each raw material, export product wise, in a tabular form. 2. Details of import item at Sl. No.5, whether it is PVC Compound or PVC Resin.			
The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:37/8/81-ALC2/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00248/AM15/	RLA File :04/24/040/00046/AM15/	Lic.No/Date:0410158825 25.06.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME to expedite comments. The firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 24.02.2015.			

Case No.:18/11/81-ALC2/2014	Party Name:BEKAERT	Meet No/Date:14/81-	Status:
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	INDUSTRIES PVT. LTD.	ALC2/2014 26.11.2014	Deferred
HQ File :01/81/050/00332/AM15/	RLA File :31/83/040/00056/AM15/	Lic.No/Date:3110064488 26.06.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME to expedite comments. The case stands deferred to 24.02.2015.			

Case No.:22/11/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00336/AM15/	RLA File :02/24/040/00057/AM15/	Lic.No/Date:0210204262 27.06.2014	Defer Date: 24.02.2015
87 Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:25/11/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00339/AM15/	RLA File :03/95/040/00247/AM15/	Lic.No/Date:0310786184 30.06.2014	Defer Date: 24.02.2015
88 Decision: NC noted that Deficiency letter was issued to firm on 13.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:26/11/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00340/AM15/	RLA File :07/24/040/00093/AM15/	Lic.No/Date:0710105513 03.07.2014	Defer Date: 24.02.2015
89 Decision: NC decided to send a fresh application to DHI as it has not been received by them earlier. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of			

Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 24/11/81-ALC2/2014	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00338/AM15/	RLA File :08/24/040/00140/AM15/	Lic.No/Date: 0810132593 04.07.2014	Defer Date: 24.02.2015
90 Decision: NC noted that reply of the firm has been sent to DIPP on 07.01.2015 for comments which are awaited. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 35/11/81-ALC2/2014	Party Name: HBL POWER SYSTEMS LTD.,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date: 0910060610 08.07.2014	Defer Date: 24.02.2015
91 Decision: NC decided to forward a fresh and correct application of the firm to DIPP for comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 5/11/81-ALC2/2014	Party Name: HEURTEY PETROCHEM S.A.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00319/AM15/	RLA File :03/94/040/00296/AM15/	Lic.No/Date: 0310786619 09.07.2014	Defer Date: 24.02.2015
92 Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case			

it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

93	Case No.:12/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00326/AM15/	RLA File :02/24/040/00069/AM15/	Lic.No/Date:0210204395 09.07.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME to expedite comments. The case stands deferred to 24.02.2015.				

94	Case No.:15/11/81-ALC2/2014	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00329/AM15/	RLA File :31/83/040/00099/AM15/	Lic.No/Date:3110064546 11.07.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

95	Case No.:13/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00327/AM15/	RLA File :02/24/040/00073/AM15/	Lic.No/Date:0210204471 14.07.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

Case No.: 30/11/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00344/AM15/	RLA File :07/24/040/00141/AM15/	Lic.No/Date:0710105770 16.07.2014	Defer Date: 24.02.2015
Decision: NC noted that C&PC has issued deficiency letter to firm on 13.11.2014 directly. As no reply from the firm was received, NC issued a reminder to firm on 09.12.2014. NC decided to issue final reminder to firm to expedite reply failing which NC will be constrained to reject the case with direction to firm to pay applicable custom duty with interest for EODC. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 45/11/81-ALC2/2014	Party Name: NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00359/AM15/	RLA File :03/95/040/00329/AM15/	Lic.No/Date:0310786920 16.07.2014	Defer Date: 24.02.2015
Decision: NC decided to forward a copy of application of the firm to MOS for comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 69/11/81-ALC2/2014	Party Name: NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00383/AM15/	RLA File :03/95/040/00312/AM15/	Lic.No/Date:0310786927 16.07.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to			

discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

102

Case No.: 72/11/81-ALC2/2014	Party Name: AMARTARA PVT. LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved				
HQ File :01/81/050/00386/AM15/	RLA File :03/94/040/00324/AM15/	Lic.No/Date:0310786922 16.07.2014					
Decision: NC decided to ratify the norms of above AA as per written comments of C & PC vide OM F.No 46011/92/2008-PC-II dated 26.11.2014 as under:-							
<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>Cold Form Blister Film Slitted (Laminate Consisting of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 115 mm to 250 mm) GSM of Laminate 240 Gm +/- 10%)</td><td>1 kg</td></tr></table>			Item to be Exported	Quantity	Cold Form Blister Film Slitted (Laminate Consisting of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 115 mm to 250 mm) GSM of Laminate 240 Gm +/- 10%)	1 kg	
Item to be Exported	Quantity						
Cold Form Blister Film Slitted (Laminate Consisting of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 115 mm to 250 mm) GSM of Laminate 240 Gm +/- 10%)	1 kg						
<table><tr><th>Raw-material recommended to be Imported</th><th>Quantity</th></tr><tr><td>Cold Form Blister Film in Jumbo Rolls (Laminate Containing of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 600 mm to 1000 mm) GSM of Laminate 240 Gm +/- 10%</td><td>1.05 kg</td></tr></table>			Raw-material recommended to be Imported	Quantity	Cold Form Blister Film in Jumbo Rolls (Laminate Containing of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 600 mm to 1000 mm) GSM of Laminate 240 Gm +/- 10%	1.05 kg	
Raw-material recommended to be Imported	Quantity						
Cold Form Blister Film in Jumbo Rolls (Laminate Containing of Oriented Polyamide Film/Alluminium Foil/PVC Film in the width of 600 mm to 1000 mm) GSM of Laminate 240 Gm +/- 10%	1.05 kg						
The firm has confirmed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.							

103	Case No.: 73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:11/81-ALC2/2014 15.10.2014	Status: Deferred
	HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to firm on 14.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

104	Case No.: 27/11/81-ALC2/2014	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00341/AM15/	RLA File :07/24/040/00126/AM15/	Lic.No/Date:0710105804 17.07.2014	Defer Date: 24.02.2015
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send			

a reminder to MSME. . The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

105	Case No.: 23/11/81-ALC2/2014	Party Name: FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00337/AM15/	RLA File :05/23/040/00140/AM15/	Lic.No/Date:0510389786 18.07.2014	Defer Date: 24.02.2015
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

106	Case No.: 59/11/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00373/AM15/	RLA File :03/95/040/00231/AM15/	Lic.No/Date:0310787042 18.07.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/161/2014-TSW/106 dated 08/01/2015 as under:- 1. Net weight of export product may be specified as 2752.215 MT. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394. 4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394. The firm has confirmed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.			

107	Case No.: 16/11/81-ALC2/2014	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2014	Status: Approved
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		26.11.2014	
HQ File :01/81/050/00330/AM15/	RLA File :07/24/040/00147/AM15/	Lic.No/Date:0710105944 21.07.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(140)/2014-TSW(B)/231 dated 09.12.2014 as under:-			
1. Import item No.1, 4, 5 & 6 may be allowed as component on net to net basis as per condition of GN-4 for engineering products. 2. Import item No. 2, 3, 7, 8 & 9 may be allowed as component in cut length with quantity in numbers on net to net basis as per condition of GN-4.			
The Firm has confirmed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.			

108	Case No.:61/11/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Closed
	HQ File :01/81/050/00375/AM15/	RLA File :03/95/040/00318/AM15/	Lic.No/Date:0310787107 21.07.2014	
Decision: NC noted that RA, Mumbai vide letter F. No. 03/95/040/00318/AM15/54 dated 21.07.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of Para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

109	Case No.:63/11/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Closed
	HQ File :01/81/050/00377/AM15/	RLA File :03/95/040/00317/AM15/	Lic.No/Date:0310787106 21.07.2014	
Decision: NC noted that RA, Mumbai vide letter F.No. 03/95/040/00317/AM15/54 dated 21.07.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of Para 4.7.1 & 4.7.2 of HBP Vol.I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

110	Case No.:21/11/81-ALC2/2014	Party Name: SHREEM ELECTRIC LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00335/AM15/	RLA File :31/83/040/00106/AM15/	Lic.No/Date:3110064588 22.07.2014	Defer Date: 24.02.2015
Decision: NC observed that DIT vide letter No.17 (30)/2014-IPHW dated 31.10.2014 has issued deficiency letter to firm directly and asked the firm to depute a technical representative for discussion. As no reply from the firm is received, NC decided to send a reminder to firm to expedite reply with a copy to DIT for expediting comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project				

Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 38/11/81-ALC2/2014	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00352/AM15/	RLA File :05/24/040/00181/AM15/	Lic.No/Date:0510389922 23.07.2014	Defer Date: 24.02.2015
111 Decision: NC noted that Deficiency letter was issued on 13.10.2014 to the firm by DIT. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 44/11/81-ALC2/2014	Party Name: NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00358/AM15/	RLA File :03/95/040/00359/AM15/	Lic.No/Date:0310787293 24.07.2014	Defer Date: 24.02.2015
112 Decision: NC decided to call for the following information from the firm as per recommendation of MOS vide U.O. No.2(6)/2014-TW dated 17.12.2014:- (a) As per the description of item of export, the export product is Hot Rolled Steel Plates. However, in the flow chart for manufacturing of steel plates, indicates packing of sheets. Please clarify whether the item of export is plates or sheets. It may be noted that plates/sheets are essentially supplied in cut length. (b) Is there any other operation like slitting etc. besides cutting into desired length? Please provide the detail and if there is wastage, then submit a revised application to RLA/DGFT with a copy to Ministry of Steel. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

113	Case No.: 52/11/81-ALC2/2014	Party Name: JINDAL SAW LTD	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00366/AM15/	RLA File :05/23/040/00167/AM15/	Lic.No/Date: 0510389948 24.07.2014	Defer Date: 24.02.2015
	Decision: NC decided to call for the following information from the firm as per recommendation of DIPP vide U.O. No.12/161/2014-TSW/113 dated 08.01.2015:- - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. - Detailed calculations/basis for the quantities of import items, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

114	Case No.: 17/11/81-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00331/AM15/	RLA File :07/21/040/00360/AM15/	Lic.No/Date: 0710106186 25.07.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm by C&PC directly vide their letter F.No.46011/84/2009-PC-II dated 13.11.2014. As no reply of the firm has been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

115	Case No.: 19/11/81-ALC2/2014	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00333/AM15/	RLA File :31/83/040/00094/AM15/	Lic.No/Date: 3110064618 25.07.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of Ministry of Steel vide U.O. No. 2(13)/2014-TW dated 27.11.2014 as under:-			

UNHAR ANMUTYDANRISTE A'EEA
 10000
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 110002, New Delhi

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प्रद्युम्न साहू/PRADYUMNA SAHU
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Case No.: 37/11/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00351/AM15/	RLA File :05/23/040/00162/AM15/	Lic.No/Date:0510389979 28.07.2014	Defer Date: 24.02.2015

Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

118	Case No.: 71/11/81- ALC2/2014	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00385/AM15/	RLA File :03/94/040/00317/AM15/	Lic.No/Date:0310787376 28.07.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has				

been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

119	Case No.: 10/11/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	Defer Date: 24.02.2015
	Decision: NC decided to send a letter to RA informing them that there is an existing SION C-323 for such Advance Authorizations issued to firms. Therefore, RA is asked to inform the NC whether such cases are required to be sent to NC for fixation of norms. The case stands deferred to 24.02.2015.			

120	Case No.: 34/11/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00348/AM15/	RLA File :07/24/040/00161/AM15/	Lic.No/Date:0710106256 31.07.2014	Defer Date: 24.02.2015
	Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI through a D.O. letter from Chairman to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

121	Case No.: 67/11/81-ALC2/2014	Party Name: SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00381/AM15/	RLA File :03/95/040/00373/AM15/	Lic.No/Date:0310787455 31.07.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to firm on 10.12.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii)			

Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.:9/11/81-ALC2/2014	Party Name:VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00323/AM15/	RLA File :04/24/040/00023/AM15/	Lic.No/Date:0410159128 01.08.2014	Defer Date: 24.02.2015

Decision: NC decided to call for the following information from the firm as per recommendation of DIPP vide U.O. No.12/161/2014-TSW/122 dated 08.01.2015:-

- Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format.-export product wise.
- Basis/detailed calculations for the quantities of import items.
- Details of import items at Sl. No. 8, 16, 24, 32, 40, 48, 56, 64, 72, 80, 88, 96, 104 & 112 and their specific use in export items.

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.:36/11/81- ALC2/2014	Party Name: INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 24.02.2015
123	Decision: NC noted that the application was earlier sent to DHI who has informed vide UO No. 3(185)/2014/TS(W)/20 dated 06.01.2015 that this case pertains to C&PC. Therefore, NC decided to send the application to C&PC for examination and comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.		

124	Case No.:46/11/81-ALC2/2014	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81- ALC2/2014	Status: Approved
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		26.11.2014	
HQ File :01/81/050/00360/AM15/	RLA File :03/95/040/00372/AM15/	Lic.No/Date:0310787585 04.08.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of Ministry of Steel vide U.O. No. 2(8)/2014-TW-Vol.I dated 09.01.2015 as under:-

Sl.No.	Item of export	Quantity	Item of import	Quantity
1.	Cold rolled stainless steel strips of width 50 MM to 240 mm of Thickness 0.10 MM to 0.20 MM of Grade 316 L	37210.00 Kg	Cold rolled stainless steel coils of thickness more than 0.20 mm of width 300 – 1500 mm of Grade 316 L	38326.30 Kg
2.	Cold rolled stainless steel strips of width 40 MM to 240 mm of Thickness 0.10 MM to 0.41 MM of Grade 304/304L	91162.80 Kg	Cold rolled stainless steel coils of thickness more than 0.45 mm of width 300 – 1500 mm of Grade 304/304 L	93897.68 Kg
3.	Cold rolled stainless steel strips of width 240 MM to 305 MM, thickness 0.1 MM to 0.2 MM and Grade 410 S	76280.00 Kg	Cold rolled stainless steel coils of thickness more than 0.20 mm of width 500 – 1500 mm of Grade 410 S	78568.40 Kg

Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

125	Case No.: 57/11/81-ALC2/2014	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00371/AM15/	RLA File :31/83/040/00113/AM15/	Lic.No/Date:3110064675 05.08.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(17)/2014-TW dated 02.01.2015 as under:- “As per the standard SION at C-514, 1200 Kg non alloy steel melting scrap is allowed against 1000 Kg export of TMT bars. However, the applicant has requested to allow 1167 kg non-alloy steel melting scrap against 1000 kg export of MS Flats/Strips. Since the quantity of Non-alloy steel melting scrap is less than the standard norm, Ministry of Steel recommends the quantity of Non-alloy Steel Melting Scrap against export of MS Flats/strips as applied			

UNHAZ AMMUYDASOLERT 6-00pm
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Ministry of Commerce
New Delhi

12/3/15

ब्रदयुमन साहू/BRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
उद्योग भवन, नई दिल्ली
Hdyog Bhawan, New Delhi

for.”

Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Case No.: 47/11/81-ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00361/AM15/	RLA File :03/95/040/00349/AM14/	Lic.No/Date: 0310787732 06.08.2014	
126 Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(171)/14-ME dated 27.11.2014 as under:- “Import may be allowed, as applied, inclusive of 1% wastage”. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.: 48/11/81-ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00362/AM15/	RLA File :03/95/040/00348/AM14/	Lic.No/Date: 0310787723 06.08.2014	
127 Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(169)/14-ME dated 27.11.2014 as under:- “Import may be allowed, as applied, inclusive of 1% wastage”. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.: 50/11/81-ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00364/AM15/	RLA File :03/95/040/00404/AM14/	Lic.No/Date: 0310787727 06.08.2014	
128 Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(170)/14-ME dated 27.11.2014 as under:- “Import may be allowed, as applied, inclusive of 1% wastage”. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.: 62/11/81-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Closed
HQ File :01/81/050/00376/AM15/	RLA File :03/95/040/00278/AM15/	Lic.No/Date: 0310787696 06.08.2014	
129			

Decision: NC noted that RA, Mumbai vide letter F.No. 03/95/040/00278/AM15/54 dated 06.08.2014 has informed that the above mentioned AA has been issued on net to net basis. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.

Case No.: 70/11/81-ALC2/2014	Party Name: NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00384/AM15/	RLA File :03/95/040/00384/AM15/	Lic.No/Date: 0310787740 06.08.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to firm on 12.11.2014. As no reply has been received from them, NC decided to issue a reminder to Firm. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 87/11/81-ALC2/2014	Party Name: ANOFOL FAR EAST ANODIZING PVT. LTD.,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00401/AM15/	RLA File :24/24/040/00007/AM15/	Lic.No/Date: 2410041538 06.08.2014	Defer Date: 24.02.2015
Decision: NC decided to issue a deficiency letter to the firm as per recommendation of DIPP representative present in NC meeting on 08.01.2015 as under:- 1. Sl.No. 5 & 11 of Standard Deficiency Format. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 42/11/81-ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00356/AM15/	RLA File :03/95/040/00710/AM14/	Lic.No/Date: 0310787779 07.08.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME			

vide U.O. No.30(168)/14-ME dated 27.11.2014 as under:-

“Import may be allowed, as applied, inclusive of 1% wastage”.

Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

133	Case No.: 49/11/81-ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00363/AM15/	RLA File :03/95/040/00403/AM14/	Lic.No/Date:0310787781 07.08.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(172)/14-ME dated 27.11.2014 as under:- “Import may be allowed, as applied, inclusive of 1% wastage”. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.				

134	Case No.: 31/11/81-ALC2/2014	Party Name: EVERSHINE SMELTING ALLOY P LTD.,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00345/AM15/	RLA File :07/24/040/00168/AM15/	Lic.No/Date:0710106349 08.08.2014	Defer Date: 24.02.2015
Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

135	Case No.: 33/11/81-ALC2/2014	Party Name: ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00347/AM15/	RLA File :07/24/040/00158/AM15/	Lic.No/Date:0710106343 08.08.2014	Defer Date: 24.02.2015
Decision: NC noted that comments of DIPP vide U.O.No.12/141/2014-TSW/183 dated 05.11.2014 has been received. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.				

136	Case No.: 86/11/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date: 0210204734 08.08.2014	Defer Date: 24.02.2015
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

137	Case No.: 32/11/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00346/AM15/	RLA File :10/24/040/00039/AM15/	Lic.No/Date: 1010058729 11.08.2014	Defer Date: 24.02.2015
	Decision: NC noted that DHI vide U.O. No.3(77)/2014-TSW (B)/352 dated 11.11.2014 has recommended the proposal as under:- 1. Components may be allowed on net to net basis as per condition of GN-4 for engineering products. 2. O/o DGFT may consult D/o Chemical & Petro Chemical for other items of raw material nature. NC also noted that C&PC vide its letter F.No.46011/90/2014-PC-II dated 09.01.2015 has issued a deficiency letter directly to firm. Comments from C&PC are awaited. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 24.02.2015.			

138	Case No.: 40/11/81-ALC2/2014	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00354/AM15/	RLA File :34/24/040/00088/AM15/	Lic.No/Date: 3410040446 14.08.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm on 11.12.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG			

licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 78/11/81-ALC2/2014	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
HQ File :01/81/050/00392/AM15/	RLA File :31/83/040/00112/AM15/	Lic.No/Date:3110064713 18.08.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(17)/2014-TW dated 02.01.2015 as under:- 139 "As per the standard SION at C-514, 1200 Kg non alloy steel melting scrap is allowed against 1000 Kg export of TMT bars. However, the applicant has requested to allow 1167 kg non-alloy steel melting scrap against 1000 kg export of MS Flats/Strips. Since the quantity of Non-alloy steel melting scrap is less than the standard norm, Ministry of Steel recommends the quantity of Non-alloy Steel Melting Scrap against export of MS Flats/strips as applied for." Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.: 39/11/81-ALC2/2014	Party Name: MAHARASHTRA SEAMLESS LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00353/AM15/	RLA File :05/24/040/00226/AM15/	Lic.No/Date:0510390616 20.08.2014	Defer Date: 24.02.2015
Decision: NC decided to issue a deficiency letter to the firm as per recommendation of DIPP representative present in NC meeting on 08.01.2015 as under:- 140 1. Sl.No. 5 & 11(Export Product wise) of Standard Deficiency Format. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.: 41/11/81-ALC2/2014	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00355/AM15/	RLA File :05/23/040/00182/AM15/	Lic.No/Date:0510390647 21.08.2014	Defer Date: 24.02.2015
Decision: NC noted that Deficiency letter was issued to the firm on 11.12.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The			

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प्रद्युम्न साहू / PRADYUMNA SAHU
देश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

142	Case No.: 53/11/81-ALC2/2014	Party Name: MAHARASHTRA SEAMLESS LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00367/AM15/	RLA File :05/24/040/00169/AM15/	Lic.No/Date:0510390715 22.08.2014	Defer Date: 24.02.2015
	Decision : NC decided to issue a deficiency letter to the firm as per recommendation of DIPP U.O. No.12/161/2014-TSW/142 dated 08.01.2015 as under:- 1. Information in respect of Sl.No. 5 & 11 of Standard Deficiency Format. 2. Details & use of import items at Sl. No. 3 & 4 and basis for their quantities. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

143	Case No.: 54/11/81-ALC2/2014	Party Name: METENERE LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	Defer Date: 24.02.2015
	Decision: NC noted that the case is under examination at MOEF. NC decided to issue a D.O. letter through Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

144	Case No.: 56/11/81-ALC2/2014	Party Name: MULTISPHERE POWER SOLUTIONS	Meet No/Date:14/81-ALC2/2014	Status: Deferred
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	PRIVATE LIMITED	26.11.2014	
HQ File :01/81/050/00370/AM15/	RLA File :05/24/040/00233/AM15/	Lic.No/Date:0510390712 22.08.2014	Defer Date: 24.02.2015
Decision: NC noted that the case is under examination at MSME. NC decided to issue a D.O. letter through Chairman to MOEF to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

Case No.:79/11/81-ALC2/2014	Party Name: SHREEM ELECTRIC LTD.	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00393/AM15/	RLA File :31/83/040/00123/AM15/	Lic.No/Date:3110064769 22.08.2014	Defer Date: 24.02.2015
145	Decision: NC noted that the case is under examination at MSME. NC decided to issue a D.O. letter through Chairman to MSME to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.		

Case No.:2/11/81-ALC2/2014	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date: 24.02.2015
146	Decision: NC noted that hard copy of the application of the firm has not been received from RA. NC decided to send a reminder to RA through DO letter from Chairman. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.		

147	Case No.:65/11/81-	Party Name: DIAMOND	Meet No/Date:14/81-	Status:
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The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

150	Case No.: 77/11/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00391/AM15/	RLA File :05/23/040/00219/AM15/	Lic.No/Date: 0510390862 29.08.2014	Defer Date: 24.02.2015
	Decision: NC decided to issue a deficiency letter to the firm as per recommendation of DIPP U.O. No.12/161/2014-TSW/150 dated 08.01.2015 as under:- 1. Revised list of export items giving specifications of each cable including conductor /insulation materials etc. and voltage rating. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.			

151	Case No.: 64/11/81-ALC2/2014	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 14/81-ALC2/2014 26.11.2014	Status: Deferred
	HQ File :01/81/050/00378/AM15/	RLA File :07/24/040/00178/AM15/	Lic.No/Date: 0710106616 03.09.2014	Defer Date: 24.02.2015
	Decision: NC noted that Deficiency letter was issued to the firm on 11.12.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or			

Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

152	Case No.: 84/11/81-ALC2/2014	Party Name: ICON POWER SOLUTIONS PVT LTD	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00398/AM15/	RLA File :05/23/040/00229/AM15/	Lic.No/Date:0510390966 03.09.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(168)/2014/TSW(B)/246 dated 11.12.2014 as under:- "The application of the firm has been examined and it is observed that the firm is importing components for the manufacture of export products. Since the components are being imported on net to net basis, norm committee may consider the proposal as GN-4 for engineering products. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

153	Case No.: 83/11/81-ALC2/2014	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Approved
	HQ File :01/81/050/00397/AM15/	RLA File :05/23/040/00216/AM15/	Lic.No/Date:0510391021 05.09.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/161/2014-TSW/153 dated 08.01.2015 as under:- - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage. Firm has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

154	Case No.: 80/11/81-ALC2/2014	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2014 26.11.2014	Status: Deferred
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HQ File :01/81/050/00394/AM15/	RLA File :05/24/040/00254/AM15/	Lic.No/Date:0510391049 09.09.2014	Defer Date: 24.02.2015
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Decision: NC noted that Deficiency letter was issued to the firm on 11.12.2014. As reply of the firm has not been received, NC decided to send a reminder to firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Case No.: 7/11/81-ALC2/2014	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Closed
HQ File :01/81/050/00321/AM15/	RLA File :52/24/040/00032/AM15/	Lic.No/Date:5210041233 18.09.2014	

Decision: NC noted that RA, Surat vide E-mail dated 13.01.2015 has informed that the above mentioned AA has been issued on repeat basis under Para 4.7.1 of HBP (Vol.I) based on the norms fixed NC-2 in its meeting No.12/81 held on 11.09.2012 .Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.

Case No.: 8/11/81-ALC2/2014	Party Name: WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:14/81- ALC2/2014 26.11.2014	Status: Deferred
HQ File :01/81/050/00322/AM15/	RLA File :07/24/040/00230/AM15/	Lic.No/Date:0710106770 26.09.2014	Defer Date: 24.02.2015

Decision: NC noted that the case is under examination at MSME. NC decided to issue a D.O. letter through Chairman to MSME to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Offline Agenda of Meeting No. 14/81 dated 26.11.2014

Sl. No.135

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 14/81	F. No. 01/81/050/776/AM09/DES-II
Dated: 26.11.2014	Request of M/s Powergear Ltd., Bangalore for modification in

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Udyog Bhawan, New Delhi

	Ad-hoc Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore.
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Decision: NC noted that Deficiency letter was issued on 03.07.2014 to the firm. Reminder was sent on 24.07.2014 and Final reminder was sent on 08.12.2014. But no reply of the firm has been received. The Committee decided to reject the case with decision to pay custom duty and interest. RA may take necessary action accordingly.

Sl. No. 136

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 14/81	F. No. 01/81/050/798/AM07/DES-II
Dated: 26.11.2014	Request of M/s Powergear Ltd., Bangalore for modification in Ad-hoc Norms in respect of AA No. 0710049603 dated 15.01.2007 issued form RA, Bangalore.

Decision: NC noted that DHI has raised deficiency in the application of the firm vide its U.O. No. 3(45)/0710/PG/2014/TSW(B) dated 09.06.2014 and decided to call the representative of the firm for personal hearing in the next meeting. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Sl. No. 137

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 14/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 26.11.2014	Advance Licence No. 0310622965 dated 23.03.2011.
	Request of M/s Savera Auto Comps (P) Ltd. for fixation of Ad-hoc Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision: NC observed that case is under examination at C & PC. NC decided to issue a reminder to C & PC from Chairman to expedite comments. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

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27.12
प्रद्युम्न साहू / PRADYUMNA SAHU
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Sl. No.138

CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 14/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 26.11.2014	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC noted that comments from C &PC vide letter F. No. 46011/21/2010-PC-II dated 26.08.2014 has been received. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Sl. No. 139

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 14/81	F.No.01/81/162/96/AM12/DES-II
Dated: 26.11.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision: NC decided to grant Personal Hearing to the firm for next NC meeting. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Sl. No. 140

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 14/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 26.11.2014	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

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Decision: NC observed that comments of C&PC are still awaited despite reminders, hence decided to send reminder to C&PC from Chairman to expedite comments. The case stands deferred to 24.02.2015.

Sl. No.141

CASE NO. C-17	M/s. Paramount Communication Ltd., New Delhi
Meeting No. 14/81	F.No. 01/81/50/227/AM12/DES-II
Dated: 26.11.2014	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.08.2011

Decision: NC noted that the case is under examination at DIPP. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Sl. No. 142

CASE NO. AR-09	M/s. Toshiba JSW Power Systems Pvt. Ltd., Chennai
Meeting No. 14/81	F.No. 01/81/50/60/AM14/DES-II
Dated: 26.11.2014	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0410145237 dated 17.04.2013 issued from RA, Chennai.

Decision: NC observed that case is under examination at DHI. Reply submitted by the firm vide their letter dated 05.05.201 has been examined and it is observed that the firm has not given desired information against standard deficiency letter issued O/o DGFT. NC decided that the representative of the firm should meet the technical authority to explain their case.

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.02.2015.

Sl. No. 143

CASE NO. AR-	M/s. Allied Hi-Tech Industries Pvt. Ltd.
Meeting No. 14/81	F.No. 01/81/50/164/AM14/DES-II
Dated: 26.11.2014	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0510357873 dated 21.06.2013 issued from CLA, New Delhi.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/161/2014-TSW/32-A/R dated 08/01/2015 as under:-

1. Taking clue from SION C-798, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.10Kgs. /Kg. content in the export items at Sl. No. 1, 2 & 3 respectively.

Firm vide its E-mail dated 14.01.2015 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Sl. No. 144

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 15/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 30.12.2014	Request for amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009.

This case was actually listed for NC meeting scheduled for 30.12.2014 but was taken up for discussion in the meeting No.14/81 dated 26.11.2014. Shri Sanjay Gupta, Sr.Manager – Audit & Finance of the firm appeared before the Committee for personal hearing. He has explained that norms has been fixed by Norms Committee on 5.1.2010. However, export was made before the decision of the Norms Committee. There is mismatch in description of Advance authorization and NC decision and hence, they are unable to close the case. The Committee decided to seek specific information from firm on following:

- (i) Details of import items and export items along with documentary evidence.
- (ii) Excise/Customs certified documents showing that imported items have been utilized for manufacture of export products and actually exported.
- (iii) Documentary evidence corroborating the import items mentioned in the Authorization, with that mentioned in Bill of Entry and export documents.
- (iv) Explanation for mentioning trade names of import items in the Authorisation.

NC also decided to seek a report from CLA. The case stands deferred to 24.02.2015.

Date: 11.02.2015

(Pradyumna Sahu)

Place: New Delhi

Foreign Trade Development Officer

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